

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

Service Tax Appeal Nos. 596 to 598 of 2012

(Arising out of Order in Original No. 67 to 69/2012 dated 29.5.2012 passed by the Commissioner of Service Tax, Chennai)

M/s. RRB Energy Limited
No. 182/2, Bye Pass Road
Poonamallee, Chennai – 600 056.

Appellant

Vs.

Commissioner of GST & Central Excise
Chennai Outer Commissionerate
Newry Towers, 12th Main Road
Anna Nagar, Chennai – 600 040.

Respondent

APPEARANCE:

None for the Appellant
Shri Harendra Pal Singh, AC (AR) for the Respondent

CORAM

Hon'ble Shri P. Dinesha, Member (Judicial)
Hon'ble Shri M. Ajit Kumar, Member (Technical)

Final Order Nos. 40149 – 40151/2024

Date of Hearing / Decision: 09.02.2024

Per Bench,

None for the appellant nor is there any request for adjournment.
On perusal of the records, we note that despite notices there has been no representation and hence it appears that the appellant is not interested in pursuing the appeal. Hence the appeals are dismissed for non-prosecution.

Dictated and pronounced in open court)

(M. AJIT KUMAR)
Member (Technical)

(P. DINESHA)
Member (Judicial)